

## RAJYA SABHA

*Friday, the 15th December, 2023 / 24 Agrahayana, 1945 (Saka)*

*The House met at eleven of the clock,  
MR. CHAIRMAN in the Chair.*

### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

#### Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O. 4221 (E), dated the 25th September, 2023, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2023.
- (2) S.O. 4826 (E), dated the 6th November, 2023, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Third Amendment) Order, 2023.

[Placed in Library. For (1) and (2) See No. L.T. 10710/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under Section 105 of the Consumer Protection Act, 2019:-

- (1) G.S.R. 606 (E), dated the 17th August, 2023, publishing the Consumer Protection (Consumer Disputes Redressal Commissions) (Amendment) Rules, 2023.
- (2) G.S.R. 681 (E), dated the 22nd September, 2023, publishing the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and

members of the State Commission and District Commission) Amendment Rules, 2023.

[Placed in Library. For (1) and (2) See No. L.T. 10709/17/23]

**I. Reports and Accounts (2022-23) of various Companies and related papers**

**II. Reports and Accounts (2022-23) of ARAI, Pune; and FCRI, Palakkad and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Krishan Pal, I lay on the table a copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

I. (i) (a) Fifty-third Annual Report and Accounts of the Engineering Projects (India) Limited (EPIL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10296/17/23]

(ii) (a) Forty-first Annual Report and Accounts of Rajasthan Electronics and Instruments Limited (REIL), Jaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10282/17/23]

(iii) (a) Seventieth Annual Report and Accounts of the HMT Limited, Bengaluru, Karnataka, along with its subsidiaries for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10281/17/23]

(iv) (a) Sixty-fourth Annual Report and Accounts of the Hindustan Salts Limited (HSL), Jaipur, Rajasthan, for the year 2022-23, together with the